

October 2020



Newsletter

e-Committee, Supreme Court of India

The Chief Justice of India inaugurates India's First e-Resource Center "Nyay Kaushal"



e-Resource Center "Nyay Kaushal" at Nagpur, Maharashtra

On 30 October 2020, India's first e-Resource Center was inaugurated at Nagpur in Maharashtra by the Chief Justice of India Shri Arvind Bobde, in the virtual presence of the Chairman, e-Committee, Supreme Court of India

Dr Justice Dhananjaya Y Chandrachud, Judge Supreme Court of India and in the physical presence of Shri Justice B. R. Gavai, Judge, Supreme Court of India, Shri Justice Dipankar Datta, Chief Justice,

Bombay High Court and other Judges of Bombay High Court.

The e-Resource Center "Nyay Kaushal" will facilitate e-filing of cases in Supreme Court India, High Courts and District Courts across the country. It will also assist the lawyers and litigants in access online e-Courts

services and shall be the saviour for those who cannot afford the technology. It will provide benefits in saving time, avoidance of exertion, travelling long distances, and saving cost by offering facilities of e-filing of cases across the country, to conduct the hearing virtually, Scanning, Accessing e-Courts services.



The Chief Justice of India inaugurates Virtual Court at Katol Maharashtra:

Virtual Court at Katol, Maharashtra was also inaugurated by Shri Justice Sharad Arvind Bobde, The Chief Justice of India, in the above said function. The Virtual Court at Katol in Maharashtra facilitates online adjudication of uncontested petty challan cases. The jurisdiction of the Virtual Court would be throughout the State of Maharashtra. Traffic

violations under the Central Motor Vehicle Act, Central Motor Vehicle Rules, Maharashtra Motor Vehicle Act, Maharashtra Motor Vehicle Rules and Motor Vehicle Driving Regulation will be dealt with by the Virtual Court. The highlight of this endeavor is that even from a Taluka Court, such judicial system can cover the entire State.



[Click to watch the inaugural function](#)

https://www.youtube.com/watch?v=ogs_XH_o25Y&feature=youtu.be

Live Streaming of Court Proceedings by the High Court of Gujarat



The Chief Justice of the High Court of Gujarat, Mr Justice Vikram Nath, for effectuating and broadening the implementation of Open Court concept even during pandemic passed order for live streaming of the

court proceedings of the First Court of the High Court (Division Bench No. 1), purely on an experimental basis, from 26 October 2020 on YouTube, and the link is also available at the homepage of the Gujarat High Court website.

Click to watch the 1st Live streaming of Gujarat High Court
https://youtu.be/WpqQWBERB_Y

Patna High Court Starts "Studio Based Courts" in High Court and District Courts



The "studio courts" were made functional in Patna High Court from 8.10.2020 onwards. It was started on an experimental basis with 2 to 3 Benches, and it has now been facilitated for all Hon'ble Courts. The

facility has been extended to the same, where two courts in each District Court and one court in each sub-divisional court have been enabled with studio-based court facilities.

Justice Clock at The High Court of Andhra Pradesh

On 21st day of October 2020 in a digital inaugural function, Justice clock was inaugurated at High Court of Andhra Pradesh by Shri Justice Jitendra Kumar Maheshwari, the Chief

Justice of High Court of Andhra Pradesh. Justice Clock was installed on the rooftop of Passport office in the northern entry opposite to flagpole of the High Court.



Jitsi-Meet VC-installed on local servers at 36 Judgeship of Rajasthan

The customised version of Open-Source Video Conferencing software "Jitsi-Meet" was successfully customised and installed upon local servers in all the thirty-six District and Sessions Courts, Rajasthan during October 2020. This customised version can be used to conduct Video Conferencing over local network (MPLS) between such courts

without any Internet requirement. Locally customised Jitsi-Meet servers have been successfully used to conduct State-wide three-day online training of staff from all courts on e-Courts and CIS 3.2. This Video Conferencing solution can also be used for administrative meetings and recording of evidence in courts.

Delay Reasons Entered in 8,84,121 Cases by High Court of Rajasthan As On 31-10-2020

As on 31-10-2020, across the nation, delay reasons entered in 36,15,604 cases in CIS and Rajasthan alone have contributed around 25% of the national

tally by entering delay reasons, i.e., 8,84,121 cases as on 31 October 2020 in a special drive activity.

e-Committee Website workshop held for High Court technical staff:

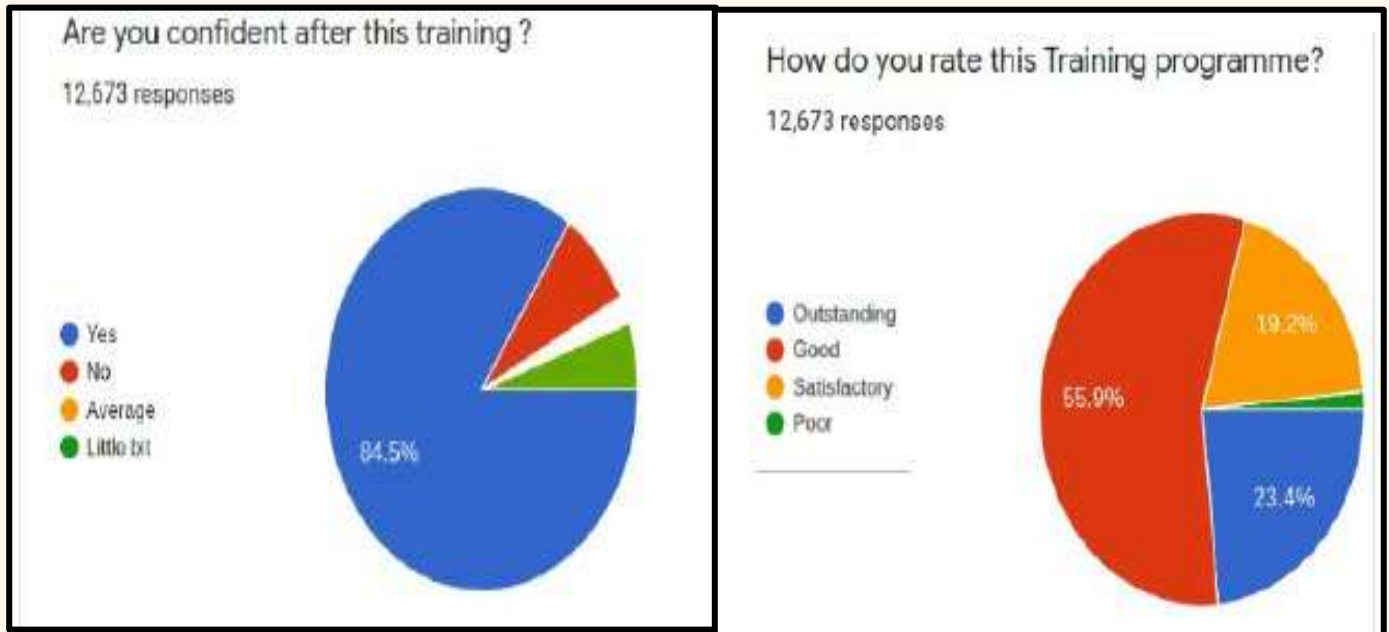
ECT -015 -The second website workshop (ECT015) for the High court technical staff, in connection with the content management and uploading, translated content in the new

e-Committee website <https://ecommitteesci.gov.in> held on 04.11.2020. Fifty-six technical staffs of High court attended the training.

ECT 012-2020 - Online Training programme for Court staffs on the topic “e-Courts Services and CIS 3.2.”

To train at least one court staff from each court across the country, the 3rd phase of the Online Training programme (ECT 012-2020) on the topic “e-Courts Services and CIS 3.2” was held from

26.10.2020 to 29.10.2020 Districtwise across the country. 23,250 staffs were trained by 465 TOT DSA (District System Administrator) Trainer.



The online feedback received from around 12673 staff across the country is very encouraging as 84.5% court staff have stated that they are confident after the said training and found the topics on Delay management, Appeal filing, Pre trail, e-filing and NSTEP were relevant. In the

online feedbacks, 23.4%- have rated the training as Outstanding; 55.9 % -as Good; 19.2 % -as Satisfactory and 1.5 % as Poor. The said training programme is scheduled to be replicated for November and December which will cover around 69750 court staffs across the country.

e-Courts Project Statistics:

Number of cases dealt through Video Conferencing in High Courts/District Courts during the Lock-down as on 30-10-2020

S. No	High Court	Period	High Court	District Court	Total
1	Allahabad	23.03.2020 to 28.10.2020 HC 23.03.2020 to 30.10.2020 DC	89203	714669	803872
2	Andhra Pradesh	26.03.2020 to 28.10.2020 HC 25.03.2020 to 28.10.2020 DC	72733	64740	137473
3	Bombay	24.03.2020 to 28.10.2020 HC 24.03.2020 to 28.10.2020 DC	50136	50386	100522
4	Calcutta	01.04.2020 to 15.09.2020 HC 25.03.2020 to 15.09.2020 DC	11353	16559	27912
5	Chhattisgarh	30.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	36686	14452	51138
6	Delhi	30.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	45928	724369	770297
7	Gauhati (Arunachal Pradesh)	24.03.2020 to 24.03.2020 HC 24.03.2020 to 24.03.2020 DC	937	3799	4736
8	Gauhati (Assam)	26.03.2020 to 28.10.2020 HC 26.03.2020 to 28.10.2020 DC	37478	92704	130182
9	Gauhati (Mizoram)	23.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	1348	7723	9071
10	Gauhati (Nagaland)	03.11.2020 to 03.11.2020 HC 03.11.2020 to 03.11.2020 DC	1079	920	1999
11	Gujarat	23.03.2020 to 28.10.2020 HC 15.04.2020 to 28.10.2020 DC	78056	64497	142553
12	Himachal Pradesh	24.03.2020 to 28.10.2020 HC 24.03.2020 to 28.10.2020 DC	32980	12844	45824
13	Jammu & Kashmir	23.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	65950	91638	157588
14	Jharkhand	25.03.2020 to 28.10.2020 HC 25.03.2020 to 28.10.2020 DC	34887	282935	317822
15	Karnataka	24.03.2020 to 28.10.2020 HC 24.03.2020 to 28.10.2020 DC	73212	52091	125303

16	Kerala	24.03.2020 to 28.10.2020 HC 24.03.2020 to 28.10.2020 DC	29515	25422	54937
17	Madhya Pradesh	23.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	123523	246348	369871
18	Madras	26.03.2020 to 28.10.2020 HC 26.03.2020 to 28.10.2020 DC	240843	262672	503515
19	Manipur	15.04.2020 to 28.10.2020 HC 15.04.2020 to 28.10.2020 DC	4136	1061	5197
20	Meghalaya	24.03.2020 to 28.10.2020 HC 24.03.2020 to 28.10.2020 DC	262	4484	4746
21	Orissa	25.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	46441	62973	109414
22	Patna	24.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	43553	438547	482100
23	Punjab & Haryana	23.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	97492	169607	267099
24	Rajasthan	23.03.2020 to 28.10.2020 HC 23.03.2020 to 28.10.2020 DC	63058	100497	163555
25	Sikkim	30.03.2020 to 30.03.2020 HC 24.03.2020 to 24.03.2020 DC	290	1318	1608
26	Telangana	23.03.2020 to 23.03.2020 HC 23.03.2020 to 23.03.2020 DC	56003	64547	120550
27	Tripura	24.03.2020 to 24.03.2020 HC 24.03.2020 to 24.03.2020 DC	3308	4539	7847
28	Uttarakhand	15.04.2020 to 28.10.2020 HC 15.04.2020 to 28.10.2020 DC	33658	17490	51148
	Total		1374048	3593831	4967879

Status of Implementation of Video Conferencing Rules as on 31.10.2020

S. No	High Court	Status of VC rules in High Courts	Status of the VC Rules In District Courts	VC Application used in the High Court	VC Application used in District Courts
1	Allahabad	No	No	Jitsi	Jitsi
2	Andhra Pradesh	No	No	BlueJeans	BlueJeans
3	Bombay	No	No	Cisco WebEx	Google Meet, Jio Meet, Vidyo, Jitsi
4	Calcutta	No	No		Microsoft Teams
5	Chattisgarh	Yes	Yes	Blue Jeans	Vidyo, Jitsi meet, Google Meet
6	Delhi	Yes	Yes	Cisco WebEx	Cisco WebEx
7	Gauhati - Arunachal Pradesh	Yes	Yes	Vidyo Desktop, Jitsi, Google Meet, Vidyo Connect	Vidyo Desktop. Jitsi
8	Gauhati - Assam	Yes	Yes	Vidyo, Jitsi, Google Meet	Vidyo, Jitsi, Google Meet
9	Gauhati - Mizoram	Yes	Yes	Jitsi, Vidyo Desktop/connect, Cisco Webex, Google Meet	Jitsi, Vidyo Desktop/connect, Google Meet
10	Gauhati - Nagaland	No	No	Google Meet	Jitsi
11	Gujarat	No	No	Zoom Cloud	Zoom Cloud
12	Himachal Pradesh	Yes	Yes	Google Meet	Google Meet
13	Jammu and Kashmir	No	No	Jitsi	Jitsi, Google Meet, WhatsApp etc
14	Jharkhand	Yes	Yes	Google Meet/Cisco Webex System	Google Meet/Jitsi/ Vidyo app
15	Karnataka	Yes	Yes	Zoom and Jitsi	Jitsi and Zoom
16	Kerala	No	No	Zoom, Google Meet	People Link software (provided by KELTRON), Whatsapp video call and Google Duo

17	Madhya Pradesh	Yes	Yes	Vidyo Desktop, Jitsi meet, Microsoft Teams.	Vidyo Desktop, Jitsi meet, Microsoft Teams.
18	Madras	Yes	Yes	Microsoft Teams	Microsoft Teams, JITSI
19	Manipur	Yes	Yes	Jitsi Meet	Jitsi Meet
20	Meghalaya	No	No	Vidyo & Jitsi	Vidyo & Jitsi
21	Orissa	No	No	Jitsi	Jitsi
22	Patna	No	No	Cisco WebEx Microsoft Teams	Microsoft Teams
23	Punjab and Haryana	No	No	Cisco WebEx	Vidyo
24	Rajasthan	No	No	Cisco WebEx	Vidyo/WhatsApp/skype/ Jitsi/any other suitable applications.
25	Sikkim	Yes	Yes	Jitsi Meet, Blue Jeans, Vidyo App	Jitsi Meet, Blue Jeans, Vidyo App
26	Telangana	No	No	Cisco WebEx	Cisco WebEx, JITSI, VIDYO, WhatsApp
27	Tripura	Yes	Yes	Zoom	Vidyo, Google Meet
28	Uttarakhand	Yes	Yes	Jitsi Meet, Google Meet	Jitsi Meet, Vidyo Desktop

Status of Implementation of e-Seva Kendra at High Courts as on 31.10.2020

S. No	High Court	Status of e-Seva Kendra in High Courts	Implemented Locations (High Court/Bench)
1	Allahabad	Yes	Allahabad High Court and Lucknow Bench
2	Andhra Pradesh	Yes	High Court of Andhra Pradesh at Amaravati
3	Bombay	No	Aurangabad
4	Calcutta	No	NA
5	Chhattisgarh	Yes	Principal Bench, High Court of Chhattisgarh, Bilaspur
6	Delhi	No	Under Process
7	Gauhati – Arunachal Pradesh	Yes	Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.
8	Gauhati – Assam	Yes	Gauhati High Court, Principal Seat at Guwahati
9	Gauhati – Mizoram	Yes	Gauhati High Court, Aizawl Bench
10	Gauhati – Nagaland	Yes	Kohima Bench
11	Gujarat	No	N/A
12	Himachal Pradesh	Yes	High Court of Himachal Pradesh Shimla
13	Jammu and Kashmir	No	
14	Jharkhand	Yes	High Court of Jharkhand
15	Karnataka	No	NA
16	Kerala	Yes	High Court
17	Madhya Pradesh	Yes	Principal Seat Jabalpur
18	Madras	Yes	Principal Seat at Chennai and Madurai Bench
19	Manipur	No	
20	Meghalaya	Yes	High Court of Meghalaya, Shillong
21	Orissa	Yes	Orissa High Court, Cuttack
22	Patna	No	NA
23	Punjab and Haryana	Yes	Punjab and Haryana High Court at Chandigarh
24	Rajasthan	Yes	Rajasthan High Court, Jodhpur and Jaipur Bench
25	Sikkim	Yes	High Court of Sikkim Gangtok
26	Telangana	No	Not Applicable
27	Tripura	No	NA
28	Uttarakhand	No	NA.

Status of Implementation of e-Seva Kendra at District Judiciary as on 31.10.2020

S. No	High Court	Whether the e-Seva Kendra implemented in District Court	Implemented Locations (District Courts)
1	Allahabad	Yes	Allahabad District Court
2	Andhra Pradesh	No	At present Judicial Services Centres in multi-Court Complexes
3	Bombay	Yes	Dhule, Nagpur, Sangli
4	Calcutta	No	NA.
5	Chhattisgarh	Yes	District & Sessions Court Rajnandgaon
6	Delhi	Yes	All District Court Complexes
7	Gauhati - Arunachal Pradesh	No	Nil
8	Gauhati - Assam	Yes	1.Baksa District Court Complex 2.Cachar District Court Complex 3.Cachar Industrial Tribunal 4.Cachar Family Court 5.Cachar SDJM (M) Court Complex, Lakhipur 6.Dima Hasao District Court Complex 7.Goalpara District Court Complex 8.Golaghat District Court Complex 9.Hailakandi District Court Complex 10.Kamrup District Judge's Court Complex, Amingaon 11.Kamrup Metro District Judge's Court Complex 12.Karbi Anglong District Court Complex 13.Kokrajhar District Court Complex 14.Lakhimpur District Court Complex 15.Morigaon District Court Complex 16.Nagaon District Court Complex 17.Nalbari District Judge's Court Complex 18.Sivasagar District Judge's Court 19.Sonitpur District Judge's Court 20.Sonitpur SDJM (M) Court Complex, Biswanath Chariali 21.Tinsukia District Court Complex
9	Gauhati - Mizoram	Yes	1. District Court, Aizawl 2. District Court, Lunglei
10	Gauhati - Nagaland	No	
11	Gujarat	No	N/A

12	Himachal Pradesh	Yes	Civil and Sessions Division Shimla.
13	Jammu and Kashmir	No	NA
14	Jharkhand	Yes	<ol style="list-style-type: none"> 1. District Court Complexes of Bokaro, 2. Chaibasa, 3. Chatra, 4. Deoghar, 5. Dumka, 6. Garhwa, 7. Giridih, Godda, 8. Gumla, Hazaribagh, 9. Khunti, Koderma, 10. Jamshedpur, 11. Jamtara, 12. Pakur, 13. Palamau at Daltonganj, 14. Ramgarh, Ranchi, 15. Sahibganj, 16. Seraikella-Kharsawan and Simdega
15	Karnataka	Yes	Bengaluru City civil courts and Bengaluru Rural Courts
16	Kerala	Yes	
Alappuzha District District Court Complex, Alappuzha Family Court, Alappuzha Court Complex, Cherthala JFCM Court, Ambalappuzha JFCM Court, Ramankary Court Complex, Haripad Court Complex, Kayamkulam Court Complex, Mavelikara Family Court, Mavelikara Court Complex, Chengannur Gramnyayalaya, Ambalappuzha Gramnyayalaya, Kanjikuzhy Thiruvananthapuram District District Court Complex, Vanchiyoor Court Complex, Neyyattinkara Court Complex, Nedumangad Court Complex, Varkala Gram Nyayalaya, Parssala Gram Nyayalaya, Vellanad Court Complex, Attingal Judicial I Class Magistrate Court, Kattakada Malappuram District District Court Complex,			Palakkad District District Court Complex, Palakkad Family Court Complex, Olavakkode Family Court Complex, Ottappalam MACT Court Complex, Ottappalam Court Complex, Ottappalam Court Complex, Mannarkkad Court Complex, Chittur Court Complex, Alathur Court Complex, Pattambi Gram Nyayalaya, Sreekrishnapuram Gram Nyayalaya, Pudukariyaram Gram Nyayalaya, Thenkurisi Kollam District District Court Complex, Kollam Court Complex, Sasthamcotta Family Court and Wakf Complex, Kollam Sub Court, Karunagappally Court Complex, Karunagappally Family Court, Chavara Court Complex, Paravur Court Complex, Punalur Sub Court, Punalur MACT, Punalur Pathanamthitta District District Court Complex, Pathanamthitta

<p>Manjeri Court Complex, Parappanangadi Family Court, Malappuram Court Complex, Ponnani Court Complex, Nilambur Gramanyayalaya, Perinthalmanna</p> <p>Kozhikode District District Court Complex, Kozhikode Court Complex, Payyoli Court Complex, Vatakara Court Complex, Perambra</p> <p>Kalpetta District District Court, Kalpetta Family Court, Kalpetta Court Complex, Mananthavady Court Complex, Sulthan Bathery Gramnyayalaya, Kalpetta at Vythiri</p> <p>Thalassery District District Court Complex, Thalassery. Court Complex, Kannur Court Complex, Taliparamba Court Complex, Payyannur Court Complex, Kuthuparamba JFCM Court, Mattannur.</p> <p>Thrissur District District Court Complex, Thrissur MACT Court Complex, Irinjalakuda Court Complex, Chavakkad JFCM Court Complex, Kunnamkulam</p> <p>Thodupuzha District District Court Centre, Thodupuzha Court Complex Kattappana Court Complex Devikulam Court Complex Peermade Court Complex Idukki</p> <p>Kasargode District District Court Complex, Kasargode</p>		<p>Family Court, Pathanamthitta Court Complex, Adoor Court Complex, Thiruvalla Family Court, Thiruvalla Munsiff Court, Ranny Gramm Nyayalaya Pandalam Gramm Nyayalaya Ranni</p> <p>Kottayam District District Court Complex, Kottayam Court Complex, Ettumanoor Family Court, Ettumanoor Court Complex, Pala Court Complex, Kanjirappally Munsiff – Magistrate's Court, Erattupetta Court Complex, Vaikom JFCM Court, Changanacherry Munsiff – Magistrate's Court, Changanacherry Gram Nyayalaya Pampady, Pallikathodu</p> <p>Ernakulam District District Court Complex, Ernakulam Court Complex, Kaloor, Ernakulam Court Complex, Ravipuram, Ernakulam Court Complex, Panampilly Nagar, Ernakulam Court Complex, Kochi Court Complex, North Paravur JFCM Court, North Paravur Court Complex, Aluva Court Complex, Perumbavoor Court Complex, Muvattupuzha Court Complex, Kothamangalam Court Complex, Kolenchery JFCM Court, Piravom JFCM Court, Chottanikkara JFCM Court, Angamali JFCM Court, Tripunithura JFCM Court, Njarakkal JFCM Court, Kakkanad JFCM Court, Kalamassery Gram Nyayalaya, Paravur at Chendamangalam</p>	
17	Madhya Pradesh	Yes	<ol style="list-style-type: none"> 1. Bhopal 2. Dewas, 3. Gwalior, 4. Hoshangabad, 5. Jabalpur, 6. Neemuch, 7. Rajgarh,

			8. Sagar, Satna, 9. Shajapur, 10. Tikamgarh.
18	Madras	Yes	Yercaud Taluk of Salem District
19	Manipur	No	
20	Meghalaya	Yes	District Court, Shillong, East Khasi Hills, Meghalaya
21	Orissa	Yes	District Court Complex, Cuttack
22	Patna	No	NA
23	Punjab and Haryana	Yes	1. Moga, 2. Kurukshetra 3. UT Chandigarh
24	Rajasthan	Yes	Udaipur
25	Sikkim	Yes	1. District Court Complex Gangtok, East Sikkim, 2. District Court Complex Namchi, South Sikkim, 3. District Court Complex Gyalshing, West Sikkim, 4. District Court Complex Mangan, North Sikkim, 5. Soreng Sub-Division, 6. Court of Civil Judge-cum-Judicial Magistrate, 7. Rangpo Sub-Division, 8. Court of Civil Judge-cum-Judicial Magistrate, 9. Rongli Sub-Division, 10. Court of Civil Judge-cum-Judicial Magistrate, 11. Chungthang Sub-Division 12. Court of Civil Judge-cum-Judicial Magistrate,
26	Telangana	No	Not Applicable
27	Tripura	No	NA
28	Uttarakhand	No	NA.

Status of Amendment of Court Fee Act as on 31.10.2020

S. No	High Court	Whether the Court Fee Act is amended enabling the e-Payments
1	Allahabad	Yes
2	Andhra Pradesh	No
3	Bombay	Yes
4	Calcutta	No
5	Chhattisgarh	Yes
6	Delhi	No
7	Gauhati - Arunachal Pradesh	No
8	Gauhati – Assam	Yes
9	Gauhati – Mizoram	Yes
10	Gauhati – Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	No
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	No
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	No
28	Uttarakhand	Yes

Status of Implementation of e-Payments as on 31.10.2020

S. No	High Court	e-Payments facility implementation
1	Allahabad	Yes
2	Andhra Pradesh	No
3	Bombay	Yes
4	Calcutta	No
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati – Assam	No
9	Gauhati – Mizoram	No
10	Gauhati – Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	No
14	Jharkhand	No
15	Karnataka	No
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	No
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	No
22	Patna	No
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	No
26	Telangana	No
27	Tripura	No
28	Uttarakhand	No
